

**NATIONAL COMPANY LAW TRIBUNAL**  
**PRINCIPAL BENCH**  
**NEW DELHI**

C.P NO. 21(ND)/2010  
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR  
Hon'ble President



SH. S. K. MOHAPATRA  
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 22.09.2016

NAME OF THE COMPANY

Sh. Subhash Chander Gupta & Anr.  
V/s.  
M/s. Sabina Woolen Mills Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	MS. MANISHA CHAUDHARY	ADV.	Resp 1 to 5, 13 & 14 Anant, Prem Gupta Group.	
2.	MR. KARAN MALHOTRA	ADV.		
3.	MS. PURTI MARWAHA GUPTA	ADV.	for R-6 (Mr. Jagdish Lal Gupta)	
4.	MR. NAR HARI SINGH	ADV.		
5.	MR. C. S. CHAUHAN	ADV.		

Order

There is a consensus between the parties that the registered office of Sabina Woolen Mills is in Mumbai and CP 21(ND)/2010 and CP 109(ND)/2013 need to be transferred to Mumbai Bench of NCLT.

2. In view of the consensus reached between the parties, both the company petitions along with records are directed to be transferred from Chandigarh Bench to Mumbai Bench of NCLT. The Bench Officer of Chandigarh Bench is directed to send both the petitions along with all the papers to Mumbai Bench of NCLT at the earliest possible.

Both the applications (CA 107/PB/2016 and CA 108/PB/2016) stand disposed of.

  
(CHIEF JUSTICE M.M. KUMAR)  
PRESIDENT

  
(S.K. MOHAPATRA)  
MEMBER (T)

22.9.2016  
(P.K. Sud)